

NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH
COURT III

1. IA/1181/2020
IN
C.P.(IB)-1902(MB)/2019

CORAM :SMT. SUCHITRA KANUPARTHI, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.09.2020**

NAME OF THE PARTIES: Shailesh Bhalchandra Desai ..Applicant/RP

V/s

Dr Nikita Trehan (Suspended Director)

...Respondent No.1

Union Bank Of India (Erstwhile Corporation Bank)...

...Respondent No .2

Panjab & Maharashtra Co-Op Bank.

...Respondent No.3

IN THE MATTER OF

Union Bank of India (Erstwhile Corporation Bank)

..Financial Creditor

V/s

Privilege Healthcare Services Pvt Ltd..

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

IA/1181/2020

The matter is taken up through virtual hearing. Mr. Ayush J. Rajani, Chartered Accountant is appearing for the applicant.

This application is filed by Mr. Shailesh Bhalchandra Desai, IRP for the Corporate Debtor, Privilege Healthcare Pvt. Ltd. under the provisions of Section 12A of the Insolvency and Bankruptcy Code, 2016 read with Regulation 30A(4) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate persons) Regulations, 2016

seeking withdrawal of the Company Petition bearing no. 1902 of 2019, in terms of settlement entered in to between the parties.

Heard this matter and reserved for orders.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Sd/-

SUCHITRA KANUPARTHI
Member (Judicial)

RS